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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/IA/MP No.....165/2000.....

Shyam Lal Thakur Versus Union of India and ors.....

Date of Order	Orders
23.1.2001	<p>One present for the applicant even in the second round.</p> <p>Mr. Sanjay Pareek, counsel for the respondents</p> <p>Mr. Sanjay Pareek submits that Mr. Pyare Lal, the learned counsel for the applicant, has refused to accept the copy of the reply which was offered to him. Consequently, the reply has been submitted in the Registry with the remark of refusal by the learned counsel for the applicant.</p> <p>To day, neither the applicant nor his counsel is present. On 25th August, 2000 Mr. M.S.Gurjar had appeared as proxy counsel on behalf of Shri Pyare Lal. On the last two occasions i.e. 18.10.2000 and 6.12.2000 nobody was present before the Registrar on behalf of the applicant.</p> <p>It appears that the applicant and his counsel has lost interest in this case, because of their continued non appearance. Therefore, the case is dismissed in default for non-prosecution on the part of the applicant.</p> <p><i>Recd. copy S. Lalwani 25/8/2000</i> <i>Copy Sealed C.R.S.L. Court File 7737</i> <i>Dated 8/12/2001</i></p> <p><i>Ch</i> (N.P.NAWANI) Adm. Member</p> <p><i>fm</i> (A.K.MISHRA) Judl. Member</p> <p><i>66/1</i></p>